GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:278
ANSWERED ON:23.02.2011
COMMERCIALISATION OF TECHNICAL INSTITUTIONS
Reddy Shri Magunta Srinivasulu;Singh Alias Pappu Singh Shri Uday

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to allow corporate sector to establish technical institutions to start All India Council for Technical Education (AICTE) approved courses;
- (b) if so, the detailed guidelines issues in this regard;
- (c) the number of districts of the country where such facilities have been allowed;
- (d) the reservation criteria to be followed by corporate houses in these institutions;
- (e) whether this step of the Government is likely to increase commercialisation of education in the country; and
- (f) if so, the details thereof and the facilities likely to be given in intake to the students of minorities and economically backward classes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(Dr. D. PURANDESWARI)

- (a): Yes, Sir. As per the information furnished by All India Council for Technical Education (AICTE), institution can be set up by a company incorporated under section 25 of the Companies Act 1956.
- (b): The regulations and detailed guidelines issued in this regard are available on the AICTE's website (www.aicte-india.org).
- (c): As per the Gazette Notification No. 37- 3/Legal/2011 dated 10.12.2010 these facilities have been extended to corporate sector on Pan-India basis.
- (d): The admissions in technical institutions are regulated by the respective State Governments through their admission committees. The reservation policies there in are followed.
- (e) & (f): No, Sir. The admission of students in the AICTE approved institutions is governed by the laws of the State Governments and is coordinated by Admission Authority. 5% of seats in every course have been provided for economically backward students as supernumerary seats in the regulation of 10.12.2010.